

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No.21556/2020

(Arising out of impugned final judgment and order dated 15-11-2018 in WA No. 294/2017 passed by the Gauhati High Court)

RAVINDER KUMAR DHARIWAL & ANR.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.120848/2020 - APPLICATION FOR PERMISSION, IA No.120610/2020 - CONDONATION OF DELAY IN FILING, IA No. 120612/2020 - EXEMPTION FROM FILING O.T. and IA No.29502/2021 - EXEMPTION FROM FILING O.T.)

Date : 13-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

Mr. Rajiv Raheja, AOR

For Respondent(s)

Ms. Madhavi Divan, ASG
Mr. T.A. Khan, Adv.
Ms. Priyanka Das, Adv.
Mr. Ayush Puri, Adv.
Ms. Vimla Sinha, Adv.
Ms. Preeti Rani, Adv.
Mr. Nachiketa Joshi, Adv.
Ms. Nidhi Khanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Special Leave Petition on 16 November 2021.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master